

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 17.12.2012

CP No 58/2012 (OA No. 101/2012)

Mr. S.S. Solanki, counsel for petitioner.

Mr. Anupam Agarwal, counsel for respondents.

Learned counsel for the respondents produced before us the concerned original record of the applicant for our perusal in pursuance to the directions issued by this Bench of the Tribunal vide order dated 11.12.2012. We have perused the same and returned it back to the learned counsel for the respondents.

In our considered opinion, substantial compliance of the order dated 23.04.2012 passed by this Bench of the Tribunal in OA No. 101/2012 has been made by the respondents. We find no element of deliberate disobedience of the order 23.04.2012.

In view of the above, the Contempt Petition stands dismissed. Notices issued earlier to the respondents are discharged. However, the petitioner is at liberty to redress his grievance(s) if any illegality is committed by the respondents to prepare the panel.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat